

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(APPELLATE JURISDICTION)**

**DFR NO. 2239 OF 2018**

**Dated: 4<sup>th</sup> September, 2018**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

**In the matter of :**

<b>M/s Jay Madhok Energy Private Limited</b>	<b>...Appellant(s)</b>
<b>Vs.</b>	
<b>Petroleum &amp; Natural Gas Regulatory Board</b>	<b>...Respondent(s)</b>

Counsel for the Appellant(s)	:	Mr. B. Prabhu S.Patel, Sr. Adv. Mr. Vineet Malhotra Mr. Vishal Gohri Mr. R.K.Kumar
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Counsel for the Respondent(s)	:	Mr. Ehraz Zafar Mr. Sushant Chaturvedi
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**ORDER**

After hearing the Learned Counsel on the question of maintainability of the appeal, we found that on earlier occasions, this Tribunal directed the Appellant to place on record the decision of the Board referred in the letter dated 12.06.2018.

Till date it's the Appellant's claim that no such copy of the decision was communicated to them inspite of the request made to the Respondent Board by letter dated 20.07.2018. Such letter is annexed to the rejoinder, now filed. Since the stand of the Respondent Board is that the appeal is not maintainable since there is no order or decision in terms of Section 33 of the PNGRB Act of 2006, since the Respondent Board has finalized the GA of the 9<sup>th</sup> CGD bidding round after discussion and consultation at different levels, we direct the Respondent Board to place on record the minutes, resolutions or decision of the Board before

finalizing the GA for the 9<sup>th</sup> CGD bidding round which was prior to 12.06.2018.

List the matter on 'Maintainability and Stay Application' on **11.09.2018**.

Interim order, if any, shall continue till next date of hearing.

**(B.N. Talukdar)**  
**Technical Member (P&NG)**  
kt/vg

**(Justice Manjula Chellur)**  
**Chairperson**